

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

09.07.2013

OA No. 466/2013 with MA 189/2013

Mr. Anurag Kulshrestha, Counsel for applicant.

The applicant has filed this OA against the impugned orders dated 06.01.2012 and 19.01.2012 (Annexure A/1 and Annexure A/2 respectively) by which the appointment made as Gateman in Group 'D' service has been cancelled without providing any opportunity of hearing. The applicant has also served a legal notice dated 25.10.2012 (Annexure A/7) through his counsel but the same is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we deem it proper and just to direct the respondents to consider and decide the legal notice of the applicant dated 25.10.2012 (Annexure A/7) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of four months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

In view of the order passed in the OA, the MA No. 189/2013 for condonation of delay is also disposed of accordingly.

  
(S.K. Kaushik)  
Member (J)

  
(Anil Kumar)  
Member (A)

*ahq*